

Fertilizer Factories closed for want of Power

3020. SHRI ZAINUL BASHER: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many fertilizer factories were closed during the last three years for want of power; and

(b) what is the estimated loss in production and in value?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) While power cuts and power problems affected the production of fertilizers to varying degrees in a number of plants, two operating plants had to close down due to power cuts—Varanasi plant for 9 days in September, 1979 and 6 days in October, 1979 and Mangalore plant from 10th February, 1980 upto 7th July, 1980.

(b) Total loss of production on account of power cuts and power problems during the last three years (1977-78 to 1979-80) amounted to about 3 lakh tonnes of nitrogen, valued around Rs. 130 crores at current international prices.

Improvement in Judicial Services

3021. SHRI K. LAKKAPPA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal to make improvement in judicial services in the country; and

(b) if so, what are the measures contemplated by the Ministry?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). In so far as the question of improving the conditions of service of the Judicial Officers of the rank of District and Sessions Judges and

Judges subordinate thereto in the country is concerned, it is for the States to make such improvements as may be considered necessary by them.

As regards the question of improving the conditions of service of the Judges of Supreme Court and High Courts, a bill entitled "The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1980" has been passed by both the House of Parliament in the current session. The bill provides for (i) leave on full allowances (equal to monthly rate of pay) for a maximum period of 120 days to each Judge of the High Courts and Supreme Court on medical grounds instead of the present entitlement of 45 days; (ii) exemption from income-tax in respect of rent free official residence to these Judges or the allowance payable to High Court Judges in lieu thereof from the Assessment year 1975-76 commencing from 1st April, 1974 and (iii) removal of the distinction between "Pensionable Civil Post" and "Pensionable Military post" held by a person prior to becoming a Judge.

Visit of Hitachi Official for Colour T.V.

3022. SHRI JANARDHANA POOJARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Vice President of Hitachi of Japan visited India to explore possibilities of introducing colour T.V. in this country;

(b) whether some other countries have also offered for collaboration for the manufacture of colour TV; and

(c) if so, the names of these countries, the details of the offers made and Government's reaction thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): (a) to (c). A representative of Hitachi who was

in India recently made a courtesy call on the Minister of I & B. However, no negotiations have been made with any country regarding collaboration arrangements for introduction of colour T.V. in India.

Assistance by West Germany by Oil Exploration

3023. SHRI CHINTAMANI PANIGRAHI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a delegation from West Germany has offered to assist in oil exploration and drilling of wells etc.; and

(b) if so, what is the reaction of the Government thereto?

THE MINISTER OF PETROLFUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). At present no specific offer of technical assistance in oil exploration, drilling, etc. from the Federal Republic of Germany is under the consideration of the Government. However, against the pre-qualifying bid for oil exploration in India, one company from the Federal Republic of Germany viz. Deminex—has also responded. This company has been short-listed among other companies for making bids for the blocks on offer.

“आज संसद् में” (टु डे इन पार्लियामेंट) कार्यक्रम में भाग लेने के लिए आमंत्रित व्यक्ति

3024. श्री सत्य नारायण जटिया : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, 1980 से अब तक की अवधि में आकाशवाणी द्वारा प्रसारित किए

गए अंग्रेजी और हिन्दी कार्यक्रम स्पार्टलाइट तथा सामयिकी और “टु डे इन पार्लियामेंट” तथा “संसद् समीक्षा” में भाग लेने के लिए आकाशवाणी, रेडियो तथा दूरदर्शन में काम करने वाले व्यक्तियों से भिन्न दूसरे व्यक्तियों को किस हैसियत से आमंत्रित किया गया और उनका व्यौरा क्या है; और

(ख) क्या उक्त कार्यक्रमों में भाग लेने वालों के चयन के लिए कोई निर्धारित चयन प्रक्रिया है और यदि हां, तो उसका व्यौरा क्या है ?

सूचना और प्रसारण मंत्रालय में उप-मंत्री (कुमारी कुमुदबेन एम० जेश.):

(क) और (ख) आकाशवाणी के “स्पार्टलाइट” “सामयिकी”, “टु डे इन पार्लियामेंट” और “संसद् समीक्षा” नामक कार्यक्रमों की प्रतिलिपियां, स्क्रिप्ट तैयार करके देने वाले व्यक्ति के नाम सहित संसद् के पुस्तकालय को नियमित रूप से भेजी जाती हैं। सदस्य अपेक्षित सूचना के लिए कृपया उसको देखें। दूरदर्शन के सम्बन्ध में सूचना परिशिष्ट में दी गई है।

आकाशवाणी और दूरदर्शन के कर्मचारियों को छोड़ कर अन्य व्यक्तियों को विशेष कार्यक्रम के लिए उनकी उपयुक्तता, विषय पर उनके ज्ञान को ध्यान में रखते हुए, उनके व्यावसायिक अनुभव और उपलब्धता इत्यादि जैसे अन्य तथ्यों के आधार पर कामेटी कार्यक्रमों में भाग लेने के लिए आमंत्रित किया जाता है। संसद् की दैनिक समीक्षा अर्थात् “टु डे इन पार्लियामेंट” और “संसद् समीक्षा” के लिए केवल कार्यरत पत्रकारों को ही आमंत्रित किया जाता है।